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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 286/2001
MA 1626/2001

in OA 682/2000

New Delhi, this the 24th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri N.K.Nagia & Ors.

...Applicants

V E R S U S

Union of India & Ors.

...Respondents

O R D E R (IN CIRCULATION)

By Hon'ble Shri Govindan S. Tampi,

RA 286/2001 is filed seeking recalled and review of the Tribunal's order dated 9-5-2001 disposing of OA 682/2000.

2. MA 1626/2001 for condonation of delay in filing the application is allowed.

3. We have considered the matter. OA No. 682/2000 filed by the applicants for seeking extension of relief granted to the Draftsman in CPWD in terms of Arbitration Award 10/91 to the applicants also, was dismissed as it was found that the Award of Arbitration did not suffer from any infirmity as ~~as~~ to warrant the interference by the Tribunal. In the RA, it has been mentioned that a specific ground pithily projected in the petition, reiterated in the rejoinder and assiduously argued relating to the entitlement of the applicants for the benefit of previous order dated 13-3-1984 has been omitted by

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